

(2011) 03 MAD CK 0409

In the Madras High Court

Case No : Writ Petition No. 2380 of 2011

Mincore Resources (P) Limited

APPELLANT

Vs

The Assistant Commissioner (CT)

RESPONDENT

Date of Decision : 09-03-2011

Acts Referred:

Citation : (2011) 03 MAD CK 0409

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : R. Kumar, for the Appellant; R. Mahadevan, Additional Government Pleader (T), for the Respondent

Judgement

M. Jaichandren, J.—Mr. R. Mahadevan, the learned Additional Government Pleader, takes notice for the Respondent.

2. Though the prayer is for a larger relief, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the Respondent is directed to dispose of the representation, dated 18.1.2011, on merits and in accordance with law, within a specified period.

3. The learned Additional Government Pleader appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the Respondent is directed to dispose of the representation, dated 18.1.2011, on merits and in accordance with law, within a period of two weeks from the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy of the representation, dated 18.1.2011, to the Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. Accordingly, the writ petition is disposed of, with the above directions. No costs. Connected M.P. No. 1 of 2011 is closed.